

Office of Directorate General of Foreign Trade
New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 8/82-ALC4/2011 MEETING DATE : 24.05.2011

The Meeting No.8/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 24.05.2011 was actually held on 26.05.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri B.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Shri Shyam Lal, FTDO

Case No.B-66	M/S Dorf Ketel Chemicals India Pvt. Ltd.
Norms Committee Meeting No.8/12	F.No.01/82/050/458/AM10/DES-III
Meeting Date:24.05.2011	RA F.No.03/94/040/00424/AM10
Adv.Lic.No.0310533727 dated 13.08.2009	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 25.05.2011 and in consultation with technical authority present in meeting, decided to enhance the quantity of Nitro Ethane to the extent of 1.57 kg/kg of export product without any other change in the decision taken in 32/82 meeting held on 03.11.2009.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-67	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.8/12	F.No.01/82/162/00883/AM11/DES-III
Meeting Date:24.05.2011	RA F.No.09/24/040/00097/AM07 RA F.No.09/24/040/00331/AM06 RA F.No.09/24/040/00385/AM06
Adv.Lic.No.0910024757 dated 30.11.2005 Adv.Lic.No.0910026625 dated 21.05.2006 Adv.Lic.No.0910025181 dated 16.01.2006	
Committee decided to defer case for 21.06.2011 for reply from the firm.	

Case No.B-68	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.8/12	F.No.01/82/050/00075/AM11/DES-III
Meeting Date:24.05.2011	RA F.No.09/24/040/00503/AM10
Adv.Lic.No.0910041155 dated 03.03.2009	
Committee considered case as per agenda and in light of SION A-3525 and in consultation with technical authority present in meeting, decided to enhance the quantity of Cyclopropylamine to the extent of 1.17	

kg/kg of export product without any other change in the decision taken in 27/82 meeting held on 05.10.2010.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-69	M/S Arkema Peroxides India Pvt. Ltd.			
Norms Committee Meeting No.8/12	F.No.01/82/050/01293/AM10/DES-III F.No.01/82/050/00964/AM11/DES-III			
Meeting Date:24.05.2011	RA F.No.04/24/040/00137/AM09 RA F.No.04/24/040/00214/AM10			
Adv.Lic.No.0410100105 dated 19.11.2008 Adv.Lic.No.0410110585 dated 05.01.2010				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/12/2007/Ch.II dated 05.05.2011 and in consultation with technical authority present in meeting and in line with SION A-3525, decided to revise norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
O O-Tertiary Butyl-O-(2-Ethylhexyl)-Monoperoxy Carbonate	1 KG.	1.	2-Ethyl Hexyl Chloroformate	0.810 kg
		2.	Tertiary Butyl Hydroperoxide 68%	0.595 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-70	M/S Alembic Ltd.
Norms Committee Meeting No.8/12	F.No.01/82/050/00177/AM11/DES-III
Meeting Date:24.05.2011	RA F.No.34/24/040/00020/AM11
Adv.Lic.No.3410026932 dated 20.04.2011	
Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.	

Case No.B-71	M/S Nirayu Pvt. Ltd.
Norms Committee Meeting No.8/12	F.No.01/82/162/01184/AM11/DES-III
Meeting Date:24.05.2011	RA F.No.34/80/040/00240/AM02
Adv.Lic.No.3410002713 dated 18.09.2001	
Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 19.07.2011.	

Case No.B-72	M/S Lupin Ltd.
Norms Committee Meeting No.8/12	F.No.01/82/050/01364/AM11/DES-III F.No.01/82/050/01652/AM11/DES-III
Meeting Date:24.05.2011	RA F.No.03/95/040/00777/AM11 RA F.No.03/95/040/00715/AM11
Adv.Lic.No.0310607934 dated 17.12.2010	

Adv.Lic.No.0310606750 dated 16.12.2010	
Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.	

Case No.B-73	M/S Excel Industries Ltd.
Norms Committee Meeting No.8/12	F.No.01/82/050/01504/AM09/DES-III
Meeting Date:24.05.2011	RA F.No.03/94/040/00478/AM08
Adv.Lic.No.0310501131 dated 05.01.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Para Isopropyl Ethyl Benzoate (Reld 1000)" without any other change in the decision taken in 3/82 meeting held on 21.04.2009.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-74	M/S FDC Ltd.
Norms Committee Meeting No.8/12	F.No.01/82/050/00761/AM04/DES-III
Meeting Date:24.05.2011	RA F.No.03/94/040/00970/AM04
Adv.Lic.No.0310230090 dated 13.10.2003	
Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.	

Case No.B-75	M/S Herbochem, Hyderabad
Norms Committee Meeting No.8/12	F.No.01/82/050/00957/AM11/DES-III F.No.01/82/050/01410/AM11/DES-III F.No.01/82/050/00608/AM11/DES-III F.No.01/82/050/00618/AM11/DES-III
Meeting Date: 24.05.2011	RA F.No.09/24/040/00015/AM10 RA.F.No.09/24/040/00077/AM11 RA.F.No.09/24/040/00127/AM11 RA.F.No.09/24/040/00153/AM11
Adv.Lic.No.0910040823 dated 05.02.2010 Adv.Lic.No.0910042303 dated 11.06.2010 Adv.Lic.No.0910042768 dated 20.07.2010 Adv.Lic.No.0910042877 dated 28.07.2010	
Committee decided to defer case for 07.06.2011 for comments of DC(MSME).	

Case No.B-76	M/S Centaur Pharmaceuticals Pvt.Ltd.
Norms Committee Meeting No.8/12	F.No.01/82/050/00331/AM11/DES-III
Meeting Date:24.05.2011	RA F.No.03/94/040/01146/AM10
Adv.Lic.No.0310569551 dated 15.04.2010	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 25.05.2011 and in consultation with technical authority present in meeting, decided to enhance the quantity of import item to the extent of 0.820 kg/kg of the export product without any other change in the decision taken in 17/82 meeting held on 27.07.2010.	

RA concerned may take further necessary action as per above decision of NC.

Case No. C-12	M/s Emami Ltd.			
Norms Committee Meeting No. 8/12	F.No.01/82/162/00637/AM11/DES-III			
Meeting Date 24.05.2011				
Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/2011-Chem dated 19.05.2011 and in consultation with technical authority present in meeting, decided to fix new SION under para 4.8 of HBP as per details below.				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Boro Plus Antiseptic Cream	1 Liter.	1.	Micro Crystalline Wax Melting point 75-80 C	0.071 kg
		2.	Paraffin Wax (Hard Paraffin)	0.142 kg
		3.	Fatty Alcohol (Cetostearyl Alcohol, Cetyl Alcohol, Stearyl Alcohol)	0.007 kg
		4.	Sodium Lauryl Sulphate	0.001 kg
		5.	Light Liquid Paraffin	0.040 kg
		6.	Lanolin	0.020 kg
		7.	Zinc Oxide	0.021 kg
		8.	Soap Stone Powder (Talk)	0.092 kg
		9.	Boric Acid	0.007 kg
		10.	Relevant Industrial Perfumes	0.017 kg
Necessary Public Notice may be issued after approval of DG for publication of SION.				

Case No. C-13	M/s Emami Ltd.			
Norms Committee Meeting No. 8/12	F.No.01/82/162/00639/AM11/DES-III			
Meeting Date 24.05.2011				
Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/2011-Chem dated 19.05.2011 and in consultation with technical authority present in meeting, decided to fix new SION under para 4.8 of HBP as per details below.				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Himani (Fast Relief) Ointment	1 KG.	1.	Micro Crystalline Wax Melting Point 75-80 C	0.120 kg
		2.	Paraffin Wax (Hard Paraffin)	0.110 kg
		3.	Light Liquid Paraffin Wax	0.117 kg
		4.	Ozokirte Wax	0.090 kg
		5.	Methyl Salysilate Winter Green Oil	0.200 kg
		6.	Thymol	0.002 kg
		7.	Terpentine Oil	0.01 kg
		8.	Clove Oil	0.003 kg
		9.	Menthol	0.100 kg

	10.	Camphor	0.030 kg
	11.	Eucalyptas Oil	0.035 kg

Necessary Public Notice may be issued after approval of DG for publication of SION.

1

Case No.:4/36/82-ALC1/2006	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/01179/AM07/	RLA File :17/24/040/00055/AM07/	Lic.No/Date:1710001452 19.10.2006		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2007-Ch.II dated 02.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Grand 46 AJ Stearyl Amine 1. Mole Ethoxylates	1 KG.	1.	Stearyl Amine (Tallow Amine	0.380 kg
		2.	Ethylene Oxide	0.619 kg
RA concerned may take further necessary action as per above decision of NC.				

2

Case No.:905/21/82-ALC4/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/01749/AM07/	RLA File :17/24/040/00082/AM07/	Lic.No/Date:1710001566 06.03.2007		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 26.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product –09513 (Colourless Clear to Turbid Liquid)	1 KG.	1.	Ethylene Oxide	0.664 kg
		2.	OXOCOL C13 (Tridecanol)	0.335 kg
RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:34/44/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/01533/AM11/	RLA File :09/24/040/00602/AM08/	Lic.No/Date:0910033919 14.05.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/02/2008-PI-III dated 23.06.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-(2-Methoxy Phenoxy) Ethylamine	1 Kg.	1.	Guaiacol (Orthomethoxy Phenol)	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:07.06.2011
Decision :Committee decided to defer case for 07.06.2011 for comments of DC(MSME).				

5	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:19.07.2011
Decision :Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.				

6	Case No.:14/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00849/AM10/	RLA File :05/24/040/00414/AM10/	Lic.No/Date:0510255098 22.12.2009	Defer Date:14.06.2011
Decision :Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.				

7	Case No.:66/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00281/AM11/	RLA File :09/24/040/00404/AM10/	Lic.No/Date:0910040497 01.01.2010	Defer Date:
Decision :Withdrawn as the case has already been approved by NC in 47/82 meeting held on 22.02.2011.				

8	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved					
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010						
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/2011-Chem dated 26.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-									
<table> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed					

Himani (Fast Relief) Pain Relief Ointment (HFRO)	1 KG.	1.	Light liquid Paraffin Wax	0.117 kg
		2.	Micro Crystalline Wax Melting Point 75-80 C	0.120 kg
		3.	Paraffin Wax (Hard Paraffin)	0.110 kg
		4.	Ozokirte Wax	0.090 kg
		5.	Methyl Salysilate Winter Green Oil	0.200 kg
		6.	Polypropylene Granules (Injection Moulding Grade) or PP Caps	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of Animal Husbandary.			

11	Case No.:2/19/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00587/AM11/	RLA File :09/24/040/00492/AM10/	Lic.No/Date:0910041056 24.02.2010	
	Decision :Withdrawn as the case has already been approved by NC in 47/82 meeting held on 22.02.2011.			

12	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:19.07.2011
	Decision :Committee decided to remind the firm to furnish technical details as per Appendix 33. Accordingly, case was deferred for 19.07.2011.			

13	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:52/9/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00267/AM11/	RLA File :09/24/040/00495/AM10/	Lic.No/Date:0910041156 03.03.2010	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010	
	Decision :Withdrawn as the case has already been approved by NC in 45/82 meeting held on 08.02.2011.			

16	Case No.:35/2/83-ALC1/2010	Party Name:ADVY CHEMICAL	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/83/050/00035/AM11/	RLA File :03/94/040/01124/AM10/	Lic.No/Date:0310568188 06.04.2010	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of Bio-technology.			

17	Case No.:30/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00392/AM11/	RLA File :07/24/040/00037/AM11/	Lic.No/Date:0710071792 26.05.2010	
	Decision :Withdrawn as the case has already been approved by NC in 3/82 meeting held on 19.04.2011.			

18	Case No.:31/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00393/AM11/	RLA File :07/24/040/00035/AM11/	Lic.No/Date:0710071909 31.05.2010	
	Decision : Withdrawn as the case has already been approved by NC in 3/82 meeting held on 19.04.2011.			

19	Case No.:15/19/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00600/AM11/	RLA File :09/24/040/00136/AM11/	Lic.No/Date:0910042745 20.07.2010	
	Decision : Withdrawn as the case has already been approved by NC in 47/82 meeting held on 22.02.2011.			

20	Case No.:22/19/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred

	HQ File :01/82/050/00607/AM11/	RLA File :09/24/040/00131/AM11/	Lic.No/Date:0910042765 20.07.2010	Defer Date:19.07.2011
Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.				

21	Case No.:24/19/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00609/AM11/	RLA File :09/24/040/00143/AM11/	Lic.No/Date:0910042769 20.07.2010	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:32/18/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00575/AM11/	RLA File :05/24/040/00465/AM10/	Lic.No/Date:0510268627 21.07.2010	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:25/19/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00610/AM11/	RLA File :09/24/040/00128/AM11/	Lic.No/Date:0910042800 21.07.2010	
	Decision :Withdrawn as the case has already been approved by NC in 51/82 meeting held on 22.03.2011.			

24	Case No.:1/19/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00586/AM11/	RLA File :07/24/040/00135/AM11/	Lic.No/Date:0710073163 26.07.2010	
	Decision : Withdrawn as the case has already been approved by NC in 51/82 meeting held on 22.03.2011.			

25	Case No.:11/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00596/AM11/	RLA File :03/94/040/00379/AM11/	Lic.No/Date:0310585032 26.07.2010	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

26	Case No.:3/28/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00885/AM11/	RLA File :05/23/040/00111/AM11/	Lic.No/Date:0510269207 28.07.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of C&PC, Petrochemicals Division.			

27	Case No.:35/19/82-ALC4/2010	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00620/AM11/	RLA File :09/24/040/00045/AM11/	Lic.No/Date:0910042935 29.07.2010	Defer Date:19.07.2011
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/196/2010-PI-(Norms) dated 13.04.2011, decided to call for the following information from the firm:- 1. Stepwise complete and balanced chemical reaction indicating % yield on molar basis. 2. Material balance for entire process. 3. Requirement and recovery of solvents on each stage of manufacturing process. 4. Copy of technical literature in support of yield envisaged in the reactions. Accordingly, case was deferred for 19.07.2011.			

28	Case No.:41/22/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00694/AM11/	RLA File :03/95/040/00338/AM11/	Lic.No/Date:0310588148 17.08.2010	
	Decision : Withdrawn as the case has already been approved by NC in 47/82 meeting held on 22.02.2011.			

29	Case No.:2/4/82-ALC4/2011	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved												
	HQ File :01/82/050/00053/AM12/	RLA File :04/24/040/00324/AM10/	Lic.No/Date:0410116343 17.08.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/12/2007/Ch.II dated 05.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">O O-Tertiary Butyl-O-(2-Ethylhexyl)-Monoperoxy Carbonate</td><td rowspan="2">1 KG.</td><td>1.</td><td>2-Ethyl Hexyl Chloroformate</td><td>0.810 kg</td></tr> <tr> <td>2.</td><td>Tertiary Butyl Hydroperoxide 68%</td><td>0.595 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	O O-Tertiary Butyl-O-(2-Ethylhexyl)-Monoperoxy Carbonate	1 KG.	1.	2-Ethyl Hexyl Chloroformate	0.810 kg	2.	Tertiary Butyl Hydroperoxide 68%
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed												
O O-Tertiary Butyl-O-(2-Ethylhexyl)-Monoperoxy Carbonate	1 KG.	1.	2-Ethyl Hexyl Chloroformate	0.810 kg												
		2.	Tertiary Butyl Hydroperoxide 68%	0.595 kg												

30	Case No.:31/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00956/AM11/	RLA File :03/94/040/00475/AM11/	Lic.No/Date:0310589085 23.08.2010	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 08.02.2011.			

	Case No.:18/23/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:8/82-ALC4/2011	
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31			24.05.2011	Status:Case
	HQ File :01/82/050/00786/AM11/	RLA File :09/24/040/00196/AM11/	Lic.No/Date:0910043220 24.08.2010	Approved
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 29.03.2011.			

32	Case No.:23/23/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case
	HQ File :01/82/050/00791/AM11/	RLA File :03/94/040/00249/AM11/	Lic.No/Date:0310589441 25.08.2010	Approved
	Decision : Withdrawn as the case has already been approved by NC in 48/82 meeting held on 01.03.2011.			

33	Case No.:30/23/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case
	HQ File :01/82/050/00798/AM11/	RLA File :07/24/040/00200/AM11/	Lic.No/Date:0710073911 30.08.2010	Deferred
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Deferred
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:7/28/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case
	HQ File :01/82/050/00889/AM11/	RLA File :03/95/040/00403/AM11/	Lic.No/Date:0310594441 29.09.2010	Approved
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2010-PI-(Norms) dated 13.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 KG.	1.	MNT-VI-[2-(3(S-3-(2-(7-Chloro-2-QuinnolinyI)Ethenyl)-3-Hydroxypropyl) Phenyl)-2-Propanol	1.438 kg
		2.	Diisopropylethylamine	0.557 kg
		3.	Methane Sulfonyl Chloride	0.474 kg
		4.	Toluene	4.466 kg
		5.	Acetonitrile	10.811 kg
		6.	Molecular Seive	0.136 kg
		7.	MCA-VI[Mercaptomethyl]-Cyclopropane Acetic Acid	0.60 kg

		8.	Sodium Methoxide	0.670 kg
		9.	Activated Carbon	0.100 kg
		10.	Ethyl Acetate	10.811 kg
		11.	Hexane	7.145 kg
		12.	Methanol	2.528 kg
		13.	Di Methyl Formamide (DMF)	0.891 kg
		14.	N-Heptane	1.262 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:8/28/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/00890/AM11/	RLA File :03/95/040/00466/AM11/	Lic.No/Date:0310594450 29.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2010-PI-(Norms) dated 13.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lisinopril Dihydrate	1 KG.	1.	N-6 Trifluoro Acetyl Lysine (TFAL)	1.231 kg
		2.	Potassium Carbonate	0.789 kg
		3.	Benzyl Chloroformate	1.30 kg
		4.	Toluene	1.55 kg
		5.	Ethyl Acetate	4.25 kg
		6.	N-Hexane	1.45 kg
		7.	L-Proline Benzyl Ester Hcl (PROL)	1.266 kg
		8.	Triethylamine	0.536 kg
		9.	Pivaloyl Chloride	0.584 kg
		10.	Methanol	6.34 kg
		11.	Raney Nickle Catalyst	0.100 kg
		12.	Methylene Dichloride	3.49 kg
		13.	Ethyl-2-Oxo-4-Phenylbutyrate [Alpha Kito Ester (AKE)]	0.85 kg
		14.	Iso Propyl Alcohol	1.92 kg
		15.	Activated Carbon	0.060 kg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

38	Case No.:11/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00893/AM11/	RLA File :09/24/040/00271/AM11/	Lic.No/Date:0910043759 30.09.2010	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:12/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00894/AM11/	RLA File :09/24/040/00278/AM11/	Lic.No/Date:0910043760 30.09.2010	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:14/28/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 01.10.2010	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:6/36/82-ALC4/2010	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01044/AM11/	RLA File :03/94/040/00747/AM11/	Lic.No/Date:0310602797 24.11.2010	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

42	Case No.:16/48/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01659/AM11/	RLA File :03/95/040/00651/AM11/	Lic.No/Date:0310603721 30.11.2010	Defer Date:21.06.2011
	Decision :Committee decided to forward a copy of application to Department of C&PC, Petrochemicals Division for their comments. Accordingly, case was deferred for 21.06.2011.			

43	Case No.:9/8/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00209/AM12/	RLA File :09/24/040/00365/AM11/	Lic.No/Date:0910044584 07.12.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/131/2008-PI-III dated 27.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Metformin Hcl	1 KG.	1.	Dicyanodiamide	0.544 kg

Granules DC Grade 95%	2.	Dimethyl Formamide	0.355 kg
	3.	Polyvinyl Pyrolidone	0.043 kg
	4.	Crospovidone	0.002 kg
	5.	Magnesium Starch	0.005 kg
	RA concerned may take further necessary action as per above decision of NC.		

44	Case No.:10/8/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00210/AM12/	RLA File :09/24/040/00386/AM11/	Lic.No/Date:0910044630 10.12.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:10/44/82-ALC4/2010	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01509/AM11/	RLA File :31/24/040/00178/AM11/	Lic.No/Date:3110045863 13.12.2010	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

46	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:21.06.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 21.06.2011.			

47	Case No.:24/4/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00075/AM12/	RLA File :03/94/040/00736/AM11/	Lic.No/Date:0310606822 16.12.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	EDTA Tetra Ammonium- Liquid Assay min. 40%	1 KG.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)
Qty. allowed				
0.341 kg				
RA concerned may take further necessary action as per above decision of NC.				

48	Case No.:23/44/82-ALC4/2010	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
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HQ File :01/82/050/01522/AM11/	RLA File :34/24/040/00240/AM11/	Lic.No/Date:3410028935 27.12.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/198/2010-PI-(Norms) dated 15.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Imino Ether	1 Kg.	1.	Erythromycin Thiocyanate
Qty. allowed	1.28 KGA		
RA concerned may take further necessary action as per above decision of NC.			

49	Case No.:29/44/82-ALC4/2010	Party Name:UNICURE REMEDIES PVT. LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01528/AM11/	RLA File :34/24/040/00234/AM11/	Lic.No/Date:3410028934 27.12.2010	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:27/44/82-ALC4/2010	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01526/AM11/	RLA File :03/95/040/00788/AM11/	Lic.No/Date:0310608152 28.12.2010	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

51	Case No.:1/44/82-ALC4/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01500/AM11/	RLA File :03/95/040/00749/AM11/	Lic.No/Date:0310611695 19.01.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

52	Case No.:4/44/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01503/AM11/	RLA File :09/71/040/00083/AM11/	Lic.No/Date:0910045205 19.01.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

53	Case No.:5/44/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01504/AM11/	RLA File :05/24/040/00342/AM11/	Lic.No/Date:0510281982 19.01.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:7/44/82-ALC4/2010	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01506/AM11/	RLA File :09/24/040/00488/AM11/	Lic.No/Date:0910045214 20.01.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:8/44/82-ALC4/2010	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01507/AM11/	RLA File :03/94/040/00811/AM11/	Lic.No/Date:0310612024 20.01.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:36/44/82-ALC4/2010	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved									
	HQ File :01/82/050/01535/AM11/	RLA File :09/24/040/00480/AM11/	Lic.No/Date:0910045226 25.01.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/17/2011- Ch.II dated 16.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1" data-bbox="163 824 1518 922"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Para Nitro Benzene Sulfonyl Chloride (4-Nitro Benzene-1-Sulphonyl Chloride)</td><td>1 KG.</td><td>1.</td><td>Para Nitro Aniline</td><td>0.780 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Para Nitro Benzene Sulfonyl Chloride (4-Nitro Benzene-1-Sulphonyl Chloride)	1 KG.	1.	Para Nitro Aniline
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Para Nitro Benzene Sulfonyl Chloride (4-Nitro Benzene-1-Sulphonyl Chloride)	1 KG.	1.	Para Nitro Aniline	0.780 kg									

57	Case No.:39/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01538/AM11/	RLA File :09/24/040/00415/AM10/	Lic.No/Date:0910045227 25.01.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:40/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01539/AM11/	RLA File :09/24/040/00459/AM10/	Lic.No/Date:0910045228 25.01.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:41/44/82-ALC4/2010	Party Name:AUROLAB	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
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	HQ File :01/82/050/01540/AM11/	RLA File :35/24/040/00035/AM11/	Lic.No/Date:3510032550 25.01.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

60	Case No.:8/46/82-ALC4/2010	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01563/AM11/	RLA File :05/24/040/00363/AM11/	Lic.No/Date:0510283385 08.02.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC, Petrochemicals Division.			

61	Case No.:1/48/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01644/AM11/	RLA File :24/24/040/00014/AM11/	Lic.No/Date:2410030871 14.02.2011	Defer Date:21.06.2011
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 21.06.2011.			

62	Case No.:5/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01648/AM11/	RLA File :03/94/040/00428/AM10/	Lic.No/Date:0310615980 14.02.2011	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

63	Case No.:6/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01649/AM11/	RLA File :03/94/040/00124/AM10/	Lic.No/Date:0310615982 14.02.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

64	Case No.:7/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/01650/AM11/	RLA File :03/94/040/00121/AM10/	Lic.No/Date:0310615984 14.02.2011	Defer Date:21.07.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

65	Case No.:11/8/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00211/AM12/	RLA File :09/24/040/00499/AM11/	Lic.No/Date:0910045601 18.02.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:12/8/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00212/AM12/	RLA File :09/24/040/00485/AM11/	Lic.No/Date:0910045600 18.02.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

67	Case No.:13/8/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00213/AM12/	RLA File :09/24/040/00532/AM11/	Lic.No/Date:0910045591 18.02.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

68	Case No.:29/4/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00080/AM12/	RLA File :34/24/040/00287/AM11/	Lic.No/Date:3410029492 03.03.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

69	Case No.:29/8/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00229/AM12/	RLA File :03/94/040/01012/AM11/	Lic.No/Date:0310620022 08.03.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

70	Case No.:7/4/82-ALC4/2011	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00058/AM12/	RLA File :03/95/040/00947/AM11/	Lic.No/Date:0310620595 10.03.2011	
	Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 30.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	High Purity Methyl Tertiary Butyl Ether Purity Min. 99.8%	1 kg	1.	MTBE (Methyl Tertiary Butyl Ether) (Purity max.98%)
Qty. allowed				
1.01 kg				
RA concerned may take further necessary action as per above decision of NC.				

71	Case No.:9/4/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00060/AM12/	RLA File :03/95/040/01000/AM11/	Lic.No/Date:0310620783	Defer

11.03.2011

Date:19.07.2011

Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.

72

Case No.:31/8/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/00231/AM12/	RLA File :03/95/040/00985/AM11/	Lic.No/Date:0310620805 11.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2010-Ch.II dated 24.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO DEIPA 85 (N,N-bis-(2-Hydroxyethyl)-2-Propanolamine)	1 kg	1.	Diethanol Amine	0.657 kg
		2.	Propylene Oxide	0.362 kg
STERO TIPA 85 (Trisopropanolamine)	1 kg	1.	Propylene Oxide	0.880 kg
STERO NC 300 (Nonyl Phenyl Poly Glycol Ether 8 mole)	1 kg	1.	Nonyl Phenol	0.384 kg
		2.	Ethylene Oxide	0.615 kg
RA concerned may take further necessary action as per above decision of NC.				

73

Case No.:8/4/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/00059/AM12/	RLA File :03/95/040/00991/AM11/	Lic.No/Date:0310621247 15.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/57/2009-PC.II dated 30.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paraxylene	1 MT	1.	Reformat	1.376 MT
		2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% FOB value of exports

RA concerned may take further necessary action as per above decision of NC.

74	Case No.:39/8/82-ALC4/2011	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00239/AM12/	RLA File :03/95/040/00902/AM11/	Lic.No/Date:0310621792	

17.03.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2003-Ch.II dated 16.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Glycol	1 kg	1.	Denatured Ethyl Alcohol	0.350 kg
Monoethyl Ether		2.	Ethylene Oxide	0.670 kg

RA concerned may take further necessary action as per above decision of NC.

75	Case No.:25/8/82-ALC4/2011	Party Name:INDUSTRIAL SOLVENTS & CHEMICALS PVT. LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00225/AM12/	RLA File :03/94/040/01122/AM10/	Lic.No/Date:0310622371 21.03.2011	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

76	Case No.:28/8/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00228/AM12/	RLA File :03/94/040/01144/AM11/	Lic.No/Date:0310623541 25.03.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Ministry of Environment and Forests.			

77	Case No.:30/8/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00230/AM12/	RLA File :03/94/040/01136/AM11/	Lic.No/Date:0310623342 25.03.2011	Deferred Date:19.07.2011
	Decision :Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:36/8/82-ALC4/2011	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00236/AM12/	RLA File :03/95/040/00954/AM11/	Lic.No/Date:0310623417 25.03.2011	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of DC(MSME).			

79	Case No.:40/8/82-ALC4/2011	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00240/AM12/	RLA File :03/95/040/00953/AM11/	Lic.No/Date:0310623395 25.03.2011	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of DC(MSME).			

80

Case No.:37/8/82-ALC4/2011	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/00237/AM12/	RLA File :03/95/040/00959/AM11/	Lic.No/Date:0310623757 28.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2003-Ch.II dated 07.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Glycol Acetate (EGA) (Laffans EG-Act)	1 kg	1.	Ethylene Oxide	0.450 kg
		2.	Acetic Acid	0.478 kg
RA concerned may take further necessary action as per above decision of NC.				

81	Case No.:27/8/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00227/AM12/	RLA File :03/94/040/01150/AM11/	Lic.No/Date:0310624248 30.03.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

82

Case No.:26/8/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
HQ File :01/82/050/00226/AM12/	RLA File :03/94/040/01166/AM11/	Lic.No/Date:0310624752 01.04.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200
		2.	Clavulanate Potassium Syloid	2.3444
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649
		2.	Clavulanate Potassium Syloid	3.126
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00
		4.	115 CC N/M Pen RD Nat 28.0 GR	As per packing policy

Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack		SN (For MGP)	
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
		1.	Amoxycillin Trihydrate	8.274
		2.	Clavulanate Potassium Syloid	4.6888
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
		RA concerned may take further necessary action as per above decision of NC.		

83	Case No.:16/4/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00067/AM12/	RLA File :03/94/040/00646/AM11/	Lic.No/Date:0310625305 06.04.2011	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

84	Case No.:17/4/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00068/AM12/	RLA File :03/94/040/00616/AM11/	Lic.No/Date:0310625317 06.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

85	Case No.:18/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00069/AM12/	RLA File :05/23/040/00380/AM11/	Lic.No/Date:0510287716 07.04.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

86	Case No.:19/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00070/AM12/	RLA File :05/23/040/00381/AM11/	Lic.No/Date:0510287719 07.04.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

87	Case No.:32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of DC(MSME).			

88	Case No.:41/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of DC(MSME).			

89

Case No.:44/4/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/00095/AM12/	RLA File :03/95/040/00010/AM12/	Lic.No/Date:0310625962 11.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.46011/57/2009-PC.II dated 30.11.2009 and 18.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paraxylene	1 MT	1.	Reformat	1.376 MT
		2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% FOB value of exports
RA concerned may take further necessary action as per above decision of NC.				

90	Case No.:48/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

91	Case No.:34/8/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00234/AM12/	RLA File :03/95/040/00017/AM12/	Lic.No/Date:0310626461 13.04.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.46011/57/2009-			

PC.II dated 30.11.2009 and O.M. dated 18.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paraxylene	1 MT	1.	Reformate	1.376 MT
		2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% FOB value of exports

RA concerned may take further necessary action as per above decision of NC.

92	Case No.:35/8/82-ALC4/2011	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00235/AM12/	RLA File :24/24/040/00002/AM12/	Lic.No/Date:2410031465 15.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

93	Case No.:38/8/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00238/AM12/	RLA File :22/24/040/00003/AM12/	Lic.No/Date:2210011227 19.04.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 06.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 33% (Suspension Grade)	1kg.	1.	Raw Material of Clarithromycin as per SION A-2263 on pro-rata basis	
		2.	Carbopol	0.25 kg
		3.	HPMC Phthalate	0.44 kg

RA concerned may take further necessary action as per above decision of NC.

94	Case No.:33/8/82-ALC4/2011	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00233/AM12/	RLA File :52/24/040/00001/AM12/	Lic.No/Date:5210034957 26.04.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2008-Ch.II dated 09.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
4(2-Chloro Ethylsulfonyl Butyric Acid (XAZ Base)	1 KG.	1.	Gamma Butyrolactone (Y-Butyrolacton)	0.665 kg
		2.	Isopropyl Alcohol	0.705 kg
		3.	2-Mercapto Ethanol	0.691 kg

RA concerned may take further necessary action as per above decision of NC.

95	Case No.:4/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00204/AM12/	RLA File :09/24/040/00606/AM11/	Lic.No/Date:0910046587 02.05.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

96

Case No.:5/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/00205/AM12/	RLA File :09/24/040/00598/AM11/	Lic.No/Date:0910046588 02.05.2011		
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/69/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir	1 kg	1.	Acetone (z)-2-(2-Amino-4-Thiazolyl)-2-Hydroxyimino	13.12 kg
		2.	Acetic Acid Ethyl Ester (ATHAET)	1.07 kg
		3.	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		4.	Dimethyl Formamide	0.865 kg
		5.	GCLE	2.44 kg
		6.	Methanol	4.68 kg
		7.	Methylene Chloride	16.88 kg
		8.	Potassium Carbonate	0.637 kg
		9.	Tetrahydrofuran (THF)	2.34 kg
		10.	Trifluoro Acetic Acid	0.020 kg
		11.	Triphenyl Phosphine	2.037 kg
		12.	Triethylamine	0.962 kg
RA concerned may take further necessary action as per above decision of NC.				

97	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590	Defer

				02.05.2011	Date:19.07.2011
Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.					
98	Case No.:7/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED		Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00207/AM12/	RLA File :09/24/040/00033/AM12/		Lic.No/Date:0910046591 02.05.2011	
	Decision : : Committee considered case as per agenda and in light of earlier decision taken in 25/82 meeting held on 21.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Ketoprofen Pellets (70%)	1 kg	1.	Ketoprofen	0.707 kg
RA concerned may take further necessary action as per above decision of NC.					
99	Case No.:8/8/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,		Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00208/AM12/	RLA File :09/24/040/00015/AM12/		Lic.No/Date:0910046598 03.05.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.				
100	Case No.:20/8/82-ALC4/2011	Party Name:MSN PHARMACHEM PRIVATE LIMITED		Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00220/AM12/	RLA File :09/24/040/00045/AM12/		Lic.No/Date:0910046599 03.05.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/77/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Pregabalin	1 Kg.	1.	(±) 3-(Carbamoylmethyl)-5-Methylhexanoic Acid	2.94 kg
RA concerned may take further necessary action as per above decision of NC.					
101	Case No.:21/8/82-ALC4/2011	Party Name:APEX DRUGS & INTERMEDIATES LIMITED		Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00221/AM12/	RLA File :09/24/040/00619/AM11/		Lic.No/Date:0910046610 03.05.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.				
102	Case No.:22/8/82-ALC4/2011	Party Name:DIVIS PHARMACEUTICALS		Meet No/Date:8/82-ALC4/2011	Status:Case

		PRIVATE LIMITED	24.05.2011	Deferred
	HQ File :01/82/050/00222/AM12/	RLA File :09/24/040/00511/AM11/	Lic.No/Date:0910046613 03.05.2011	Defer Date:19.07.2011
Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.				

103	Case No.:23/8/82-ALC4/2011	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00223/AM12/	RLA File :09/24/040/00618/AM11/	Lic.No/Date:0910046629 03.05.2011	Defer Date:19.07.2011
Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.				

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Case No.:24/8/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/00224/AM12/	RLA File :09/24/040/00052/AM12/	Lic.No/Date:0910046637 03.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/70/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Compresso CIP 65	1 KG.	1.	Ciprofloxacin Hydrochloride	0.757 kg
		2.	Maiz Starch	0.159 kg
		3.	Povidone K-30	0.005 kg
		4.	Sodium Starch glycollate	0.040 kg
		5.	Magnesium Stearate	0.009 kg
		6.	Starch Pregelatinised	0.025 kg
		7.	Silica, Colloidal Anhydrous	0.005 kg
RA concerned may take further necessary action as per above decision of NC.				

105	Case No.:14/8/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00214/AM12/	RLA File :09/24/040/00029/AM12/	Lic.No/Date:0910046641 04.05.2011	Defer Date:19.07.2011
Decision :Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.				

106	Case No.:15/8/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00215/AM12/	RLA File :09/24/040/00054/AM12/	Lic.No/Date:0910046644 04.05.2011	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals				

vide their O.M. No.35011/225/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Doxofylline	1kg.	1.	Theophylline	1.17kg
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg
		3.	Potassium carbonate	0.89kg
		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg

RA concerned may take further necessary action as per above decision of Norms Committee.

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Case No.:16/8/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/00216/AM12/	RLA File :09/24/040/00056/AM12/	Lic.No/Date:0910046645 04.05.2011	Defer Date:	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/225/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Tetrazole Aldehyde	1kg.	1.	Orthotoluyl Benzonitrile	0.95 kg
		2.	1,3-Dibromo 5,5 Dimethyl Hydantoin	0.57 kg
		3.	2N Butyl-4-Chloro-5 Formyl Imidazole	0.62 kg
		4.	Tributyl Tin Chloride	1.65 kg
		5.	Methyl Isobutyl Ketone	1.43 kg
		6.	Acetonitrile	1.43 kg
		7.	Azobis Isobutyronitrile	0.096 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

108	Case No.:3/8/82-ALC4/2011	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00203/AM12/	RLA File :03/95/040/00084/AM12/	Lic.No/Date:0310629782 05.05.2011	Defer Date:19.07.2011
	Decision :Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

109	Case No.:17/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00217/AM12/	RLA File :09/24/040/00010/AM12/	Lic.No/Date:0910046650 05.05.2011	Defer Date:19.07.2011
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following			

information from the firm:-

1. Purity of export and import items.
2. Details of manufacturing process.
3. Quantity of Solvents charged/recovered and consumed.
4. Material balance.

Accordingly, case was deferred for 19.07.2011.

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Case No.:1/8/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/00201/AM12/	RLA File :03/95/040/00012/AM12/	Lic.No/Date:0310629884 06.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2010-Ch.II dated 24.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STER PEG 6000 (Polyethylene Glycol 6000)	1 kg	1.	Di Ethylene Glycol	0.177 kg
		2.	Ethylene Oxide	0.982 kg
STEROL 1206 (Lauryl Alcohol 3.5 mole Ethoxylate)	1 kg	1.	Lauryl Alcohol	0.557 kg
		2.	Ethylene Oxide	0.442 kg
STEROTEX NFDF 700 (Condensate of Epichlorohydrine with Dimethyl Amine)	1 kg	1.	Epichlorohydrine	0.650 kg
		2.	Dimethyl Amine	0.327 kg
STANOX DSTDP (Distearyl Thiodipropionate)	1 kg	1.	Acrylonitrile	0.158 kg
		2.	Stearyl Alcohol	0.779 kg
		3.	Sodium Sulphide	0.114 kg
PHENOXY ETHANOL (2 Phenoxy Ethanol)	1 kg	1.	Phenol	0.690 kg
		2.	Ethylene Oxide	0.325 kg
STERO CARE CABS (Calcium Salt of Alkyl Benzene Sulphonate)	1 kg	1.	n-Butanol	0.220 kg
RA concerned may take further necessary action as per above decision of NC.				

111	Case No.:2/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00202/AM12/	RLA File :03/94/040/01025/AM11/	Lic.No/Date:0310629987 06.05.2011	Defer Date:19.07.2011
	Decision :Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

112	Case No.:18/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2011	Status:Case
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			24.05.2011	Deferred
	HQ File :01/82/050/00218/AM12/	RLA File :09/24/040/00072/AM12/	Lic.No/Date:0910046666 06.05.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

113	Case No.:19/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

114	Case No.:42/8/82-ALC4/2011	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00242/AM12/	RLA File :05/23/040/00366/AM11/	Lic.No/Date:0510290205 10.05.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

115	Case No.:43/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00243/AM12/	RLA File :03/94/040/01024/AM11/	Lic.No/Date:0310630508 10.05.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

116	Case No.:44/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00244/AM12/	RLA File :03/94/040/01023/AM11/	Lic.No/Date:0310630510 10.05.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

117	Case No.:45/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

118	Case No.:46/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
	HQ File :01/82/050/00246/AM12/	RLA File :09/24/040/00060/AM12/	Lic.No/Date:0910046701 11.05.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/12/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 kg	1.	n-hexane	4.534 kg
		2.	Acetone	0.309 kg
		3.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		4.	Methylene Chloride	10.439 kg
		5.	2,5-dihydroxy, 1,4-dithiane	0.739 kg
		6.	Cytosine	0.955 kg
		7.	Methyl Alcohol (Methanol)	1.235 kg
		8.	Sodium Borohydride	0.480 kg
		9.	Triethylamine (TEA)	2.00 kg
		10.	Trimethyl Chlorosilane (TMCS)	2.74 kg
		11.	Dimethyl Formamide	0.410 kg
		12.	Glyoxalic Acid 50%	1.80 kg
		13.	Cyclohexane	0.100 kg
		14.	Steam/Thermal Coal	As per Fuel Policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:47/8/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved
HQ File :01/82/050/00247/AM12/	RLA File :09/24/040/00081/AM12/	Lic.No/Date:0910046702 11.05.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/70/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Compresso GEM 70 (Gemfibrozil Granules DC 70%)	1 Kg.	1.	Gemfibrozil	0.707 kg
		2.	Maize Starch	0.1485 kg
		3.	Povidone K-30	0.0270 kg
		4.	Sodium Starch Glycollate	0.030 kg
		5.	Sodium Lauryl Sulphate	0.00150 kg
		6.	Starch Pregelatinised	0.083 kg
		7.	Stearic Acid	0.0100 kg

RA concerned may take further necessary action as per above decision of NC.

120	Case No.:48/8/82-ALC4/2011	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00248/AM12/	RLA File :05/23/040/00039/AM12/	Lic.No/Date:0510290474	Defer

		12.05.2011	Date:21.06.2011
Decision :Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

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Case No.:49/8/82-ALC4/2011	Party Name:N S CHEMICALS	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved	
HQ File :01/82/050/00249/AM12/	RLA File :03/95/040/00061/AM12/	Lic.No/Date:0310630936 12.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14110/2010-Ch.II dated 29.3..2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Saccharin USP	1 KG	1.	Sodium Saccharin Technical Grade	1.02 kg
RA concerned may taken further necessary action as per above decision of NC.				

122	Case No.:50/8/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Deferred
	HQ File :01/82/050/00250/AM12/	RLA File :09/24/040/00592/AM11/	Lic.No/Date:0910046744 12.05.2011	Defer Date: 19.07.2011
	Decision :Committee decided to defer case for 19.07.2011 for comments of Department of Pharmaceuticals.			

123	Case No.:51/8/82-ALC4/2011		Party Name:SCITECH SPECIALITIES PVT. LTD.		Meet No/Date:8/82-ALC4/2011 24.05.2011		Status:Case Approved	
	HQ File :01/82/050/00251/AM12/		RLA File :03/95/040/00082/AM12/		Lic.No/Date:0310631159 13.05.2011			
	Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Cevamune Tablets		1 No.	1.	Stablizer/Anti-Oxidant Blend		0.0041 kg	
	Thio Tracer		1 No.	1.	Stablizer/Anti-Oxidant Blend		0.0041 kg	
RA concerned may take further necessary action as per above decision of NC.								

Case No.Outside Agenda-1	M/S Porus Laboratories Pvt. Ltd.
Norms Committee Meeting No.8/12	F.No.01/82/050/00322/AM10/DES-III F.No.01/82/050/00035/AM11/DES-III F.No.01/82/050/00795/AM11/DES-III F.No.01/82/050/00888/AM11/DES-III

	F.No.01/82/050/01717/AM11/DES-III F.No.01/82/050/01478/AM11/DES-III
Meeting Date: 24.05.2011	RA F.No.09/24/040/00118/AM10 RA.F.No.09/24/040/00529/AM10 RA.F.No.09/24/040/00216/AM11 RA.F.No.09/24/040/00274/AM11 RA F.No.09/24/040/00536/AM11 RA F.No.09/24/040/00457/AM11
Adv.Lic.No.0910038561 dated 13.07.2009 Adv.Lic.No.0910041750 dated 21.04.2010 Adv.Lic.No.0910043307 dated 26.08.2010 Adv.Lic.No.0910043692 dated 28.09.2010 Adv.Lic.No.0910045740 dated 28.02.2011 Adv.Lic.No.0910045121 dated 12.01.2011	
Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.	

Case No.Outside Agenda-2	M/S RL Fine Chem
Norms Committee Meeting No.8/12	F.No.01/83/050/00387/AM06/DES-III F.No.01/82/050/01199/AM19/DES-III F.No.01/82/050/00396/AM10/DES-III
Meeting Date: 24.05.2011	RA F.No.07/24/040/00542/AM06 RA.F.No.07/21/040/00724/AM09 RA.F.No.07/24/040/00107/AM10
Adv.Lic.No.0710041045 dated 20.10.2005 Adv.Lic.No.0710060647 dated 23.10.2008 Adv.Lic.No.0710065564 dated 24.06.2009	
Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.	